

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH D: NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER
ITA No.3839/Del/2019
Assessment Year : 2015-16**

**Sunita Garg,
Gali Nai Kalan,
Bichla Bazar, Bhiwani,
Haryana-127021
PAN-ACRPG6070B**

**Vs. Income Tax Officer,
Ward-3,
Bhiwani,
Haryana-127021**

(Appellant)

(Respondent)

Appellant by : None
Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **17.03.2021**
Date of pronouncement : **17.03.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A), Hisar, dated 29.03.2019.

2. None appeared on behalf of the assessee during the course of Virtual Hearing before us. The assessee, vide its letter dated 11.03.2021, has requested for withdrawal of the appeal filed by him and stated that the

assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 17th March, 2021.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Shekhar

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(G.S. PANNU)
VICE PRESIDENT

By Order

Assistant Registrar,
ITAT, Delhi